

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00067/2020**

**DATED THIS THE 09TH DAY OF JULY, 2020**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**  
(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore.)

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**  
(On video conference from his residence at New Delhi)

Mr. B.M. Vijay Shankar, IAS  
S/o H.S. Munikrishnachari,  
Aged 58 years,  
Presently residing at:  
No. 623, 22<sup>nd</sup> Main, 36<sup>th</sup> Cross,  
4<sup>th</sup> 'T' Block, Jayanagar,  
Bengaluru- 560 041  
Formerly working as:  
Deputy Commissioner,  
Bengaluru Urban District  
KG Road, Near District Registrar Office  
Ambedkar Veedhi,  
Sampangi Rama Nagara,  
Bengaluru, Karnataka- 560 009

.....Applicant

(By Advocate Shri Shishira Amarnath)

Vs.

1. Union of India,  
Represented by its Secretary,  
Dept. Of Personnel & Training,  
North Block, New Delhi- 110 001

2. State of Karnataka,  
Rep. By its Chief Secretary,  
Vidhana Soudha,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru- 560 001

3. Secretary,  
Dept. Of Personnel & Administrative Reforms,  
Vidhana Soudha,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru- 560 001

4. Under Secretary,  
Dept. Of Personnel & Administrative Reforms,  
Vidhana Soudha,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru- 560 001

....Respondents

(By Shri N. Amaresh, Counsel for Respondent No. 1 and  
Shri T.S. Mahanthesh, Counsel for Respondent No. 2-4)

### **O R D E R (ORAL)**

**PER: SURESH KUMAR MONGA, MEMBER (J)**

The applicant was placed under suspension by the respondents vide order dated 10.07.2019 (Annexure A-1). Aggrieved by the said order, he filed the present Original Application under Section 19 of the Administrative Tribunals Act, 1985.

2. At the very outset, Shri Shishira Amarnath, learned counsel representing the applicant, stated that he has filed a memo narrating therein a fact that during pendency of the Original Application, the applicant was ordered to be reinstated by the respondents vide order dated 06.05.2020. It has further been stated by learned counsel that after his reinstatement, unfortunately, the applicant has expired on 23.06.2020 and, therefore, nothing survives in the present Original Application and the same can be disposed off having been rendered infructuous.

3. The facts as stated in the memo filed by learned counsel for the applicant have not been disputed by Shri N. Amaresh, learned counsel representing Respondent No.1 and Shri Mahanthesh, learned counsel representing Respondents No. 2 to 4.

4. In view of the above, the present Original Application is disposed off having been rendered infructuous.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

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